

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
HOUSING DEVELOPMENT AND INFRASTRUCTURE LIMITED OPERATING IN REAL
ESTATE AT MUMBAI METROPOLITAN REGION AND OTHER PARTS OF INDIA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Housing Development and Infrastructure Limited CIN-L70100MH1996PLC101379 PAN- AAACH5443F
2.	Address of the registered office	9-01, HDIL Towers, Anant Kanekar Marg, Bandra (East), Mumbai –400051, Maharashtra.
3.	URL of website	http://www.hdil.in
4.	Details of place where majority of fixed assets are located	The project Vertical V.- Tagore Park Building, is located at Malad, Mumbai.
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	There is no construction activity in any of the projects of the Corporate Debtor and the work was stalled much before commencement of CIRP. Therefore, there is no sale of units during last financial year. Revenue from operations for the financial year ended 31st March, 2023 is Rs.131.13 lakhs.
7.	Number of employees/ workmen	52 (as on 30 th November, 2023)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	https://hdil.in/investor-relations/corporate-announcements/financial-results/
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	http://www.hdil.in/investor-relations/expression-of-interest/ or email to the RP on eoi03.hdil@gmail.com
10.	Last date for receipt of expression of interest	24 th April, 2024
11.	Date of issue of provisional list of prospective resolution applicants	26 th April, 2024
12.	Last date for submission of objections to provisional list	1 st May, 2024
13.	Date of issue of final list of prospective resolution applicants	3 rd May, 2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	3 rd May, 2024
15.	Last date for submission of resolution plans	1 st June, 2024
16.	Process email id to submit Expression of Interest	Email: eoi03.hdil@gmail.com

Note:

- The Resolution Professional further wishes to state and make it amply clear, that no extension in relation to any of the timelines as stated in Form 'G' above shall be granted to any of the PRA(s) and no request for the same shall be entertained. In light of the aforesaid, the PRA(s) are requested to strictly adhere to the abovementioned timelines.
- The above rerun of Vertical V- Tagore Park Building, Malad is subject to approval of extension of CIRP time by Hon'ble NCLT.



A.N. Manudhane

Abhay Narayan Manudhane
IBBI/IPA-001/IP-P00054/2017-2018/10128
AFA No. AA1/10128/02/221223/105249
1221/1204 Maker Chamber V, Jamnalal Bajaj Road,
Nariman Point, Mumbai - 400021

For Housing Development and Infrastructure Limited

Date: 09-04-2024

Place: Mumbai

FORM NO. 14 (See Regulation 33(2)) By Regd. A/D, Dasti falling which by Publication. OFFICE OF THE RECOVERY OFFICER-III DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3) 1st Floor, MTNL Telephone Exchange Building, Sector-30A, Vashi, Navi Mumbai - 400703. DEMAND NOTICE NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS DUE TO BANKS AND FINANCIAL INSTITUTIONS ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961. RC/37/2020 STATE BANK OF INDIA Vs BRIDGE ACCOMODATIONS PVT LTD. To, 1. BRIDGE ACCOMODATIONS PVT LTD., GROUND FLOOR, 6 A WING NR RYAN INDIAN SOCIETY AT YAS SAGAR BLDG GOKULDHAN GOREGAN EAST MUMBAI-400063 2. MR. KAMALIJI SINGH CHADDA C/O KULPREET CHADDA OFFICE NO. 321/322, KPCT MALL, A WING FATIMANAGAR PUNE - 411040. 3. MRS. MAHENDRA CHADDA C/O KULPREET CHADDA OFFICE NO. 321/322, KPCT MALL, A WING FATIMANAGAR PUNE - 411040. This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3) in OA/518/2017 an amount of Rs. 1160189.00 (Rupees Eleven Lakhs Sixty Thousands One Hundred Eighty Nine Only) along with pendentelitte and future interest @12.00% Simple interest yearly w.e.f. 09/09/2016 till realization and costs of Rs. 34101 (Rupees Thirty Four Thousand One Hundred One only) has become due against you (Jointly and severally). 2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts due to Banks and Financial Institutions Act, 1993 and Rules there under. 3. You are hereby ordered to declare on an affidavit in person before me your assets on or before the next date of hearing. 4. You are hereby ordered to appear before the undersigned on 09.05.2024 at 10.30 a.m. for further proceedings. 5. In addition to the sum aforesaid, you will also be liable to pay: (a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings. (b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due. Given under my hand and the seal of the Tribunal, on this date 04.04.2024 Sd/- Recovery Officer, DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)

PUBLIC NOTICE Under instructions from my client, Shashikant Bhikaji Naik, take notice that my client is owner of the Plot of land admeasuring around 612.4 sq.meters, survey no. 351/5 Khata no. 1765, situated at Jawahar Nagar, Khar East, Taluka-Andheri, Village-Bandra, Mumbai-400051. Public is cautioned not to enter onto the said plot and/or execute/ enter into any transaction/ agreement in respect thereof without my client's consent and any such transaction/agreement if entered into without my client's knowledge and/or consent is illegal and invalid and such person shall be doing so at his/her own risk as to costs and consequence thereof and shall be liable to be prosecuted. Date : 09/04/2024 Sd/- (S. R. Page) Advocate High Court Chamber No. 3, Office No. 26, 2nd Floor, 32, Raja Bahadur Compound, Next to Bombay Stock Exchange, Ambaladi Doshi Marg, Mumbai-400023. Email : prasadpage@yahoo.com Cell No. : 9320342642

PUBLIC NOTICE Under instructions from my client, Shashikant Bhikaji Naik, take notice that my client is owner of the Plot of land admeasuring around 612.4 sq.meters, survey no. 351/5 Khata no. 1765, situated at Jawahar Nagar, Khar East, Taluka-Andheri, Village-Bandra, Mumbai-400051. Public is cautioned not to enter onto the said plot and/or execute/ enter into any transaction/ agreement in respect thereof without my client's consent and any such transaction/agreement if entered into without my client's knowledge and/or consent is illegal and invalid and such person shall be doing so at his/her own risk as to costs and consequence thereof and shall be liable to be prosecuted. Date : 09/04/2024 Sd/- (S. R. Page) Advocate High Court Chamber No. 3, Office No. 26, 2nd Floor, 32, Raja Bahadur Compound, Next to Bombay Stock Exchange, Ambaladi Doshi Marg, Mumbai-400023. Email : prasadpage@yahoo.com Cell No. : 9320342642

SBI State Bank of India Stressed Assets Recovery Branch Mumbai (05168) The International Building, 6th Floor, 16 Maharashtra Karve Road, Churchgate, Mumbai -400020. Phone: 022-22053163/64/65, Email- sbi.05168@sbi.co.in POSSESSION NOTICE (For immovable property) [Rule 8(1)] Whereas, The undersigned being the Authorised Officer of State Bank of India under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice Dated: 02.11.2023 & Publication in News papers i.e. The Free Press Journal & Navshakti on 05.12.2023 calling upon the Borrower Mrs. Rupali Chandrakant Desai to repay the amount mentioned in the notice aggregating Rs.1,46,82,353/- (One Crore Forty Six Lakh Eighty Two Thousand Three Hundred Fifty Three Only) on 02.11.2023 plus interest accrued or accruing thereon within 60 days from the date of receipt of the said notice. The borrower/ guarantors having failed to repay the amount, notice is hereby given to the borrower/guarantors and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules on the 5th day of April of the year 2024. The borrower/secured debtor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with property will be subject to the charge of the State Bank of India of Rs. 1,46,82,353/- plus accrued or accruing thereon. The borrower's attention is invited to the provisions of sub-section (8) of section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets. *****DESCRIPTION OF THE MOVABLE/IMMOVABLE PROPERTY***** All that part & parcel of the property being: Flat No. 601, 6th Floor, in the Building known as "Lodha Belmondo, Tower-14" Sahara Stadium, Gahunje, Pune-412101. Date : 05.04.2024 Place : Pune Authorised Officer, State Bank of India

MUMBAI DEBTS RECOVERY TRIBUNAL NO. 1 2nd Floor, MTNL Building, Colaba Market, Colaba- 400005. RECOVERY PROCEEDING NO. 24 OF 2022 IN ORIGINAL APPLICATION NO. 15 OF 2017 Exhibit: Next Date: 22/04/2024. STATE BANK OF INDIA Vs ... APPLICANT/CERTIFICATE HOLDER MR. PRAMOD GOENKA ... DEFENDANTS/CERTIFICATE DEBTOR To, Mr. PRAMOD GOENKA Flat No. 601, Vaibhav CHS, Janki Kutir Juhu Tara Lane, Mumbai - 400049. NOTICE FOR SETTLING SALE PROCLAMATION Whereas the Hon'ble Presiding Officer has issued Recovery Certificate of USD 15,677,612.60-(USD Fifteen Million Six Hundred and Seventy-Seven Thousand Six Hundred and Twelve Dollars and Sixty Cents Only) along with interest @9% per annum and cost in OA No. 15 of 2017, Debt Recovery Tribunal No. 1, Mumbai, the undersigned has under mentioned property and ordered for sale. You are hereby notified that the 22nd April, 2024 has been listed for drawing up the proclamaion of Sale and settling the terms thereof. You are requested to bring to notice of the undersigned any encumbrances, charges, claims or liabilities attaching the said properties or any portion thereof. SCHEDULE OF THE IMMOVABLE PROPERTIES 1. All that piece and parcel of Residential Property at Flat No.102, 1st Floor, Nanadan Co. Op Hsg. Soc. Ltd., Yashodham, General A.K. Vaidya Marg, Dindoshi, Goregaon (East), Mumbai - 400 063, admeasuring 47.76 Sq. Mtrs (equivalent to 514 Sq. Ft. Built-up area) along with the 5 shares of Rs. 50/- each of Nanadan Co. Op. Hsg. Soc. Ltd. Bearing distinctive Nos. 26 to 30 (both inclusive) comprised in Share Certificate No. 19 issued by the Society. 2. All that piece and parcel of Land Bearing Gut No.244/1, Khate No. 95, at Waghoshi Village, Sudhagad Taluka, Raigad District, Maharashtra, admeasuring 2 Hectares 24 Ares. 3. All that piece and parcel of Land Bearing Gut No.302, Khate No. 95, at Waghoshi Village, Sudhagad Taluka, Raigad District, Maharashtra, admeasuring 0 Hectares 20 Ares. 4. All that piece and parcel of Land Bearing Gut No.221, Khate No. 95, at Waghoshi Village, Sudhagad Taluka, Raigad District, Maharashtra, admeasuring 0 Hectares 58 Ares. 5. All that piece and parcel Land Bearing Gut No.46, Khate No. 285, at Padghavali Village, Sudhagad Taluka, Raigad District, Maharashtra, admeasuring 0 Hectares 68 Ares. 6. All that piece and parcel of Land Bearing Gut No.3712, Khate No. 1051, at Kihim Village, Alibaug Taluka, Raigad District, Maharashtra, admeasuring 0 Hectares 56 Ares. 7. All that piece and parcel of property being the closed Garage No.38, situated within the compound of Beach Kings Apartment Cooperative Housing Society Ltd., having its address at CTS No. 860, Juhu Tara Road, Juhu (W), Mumbai-400 049, admeasuring 180 Sq. Ft. Carpet Area (20.7 Sq. Mtr. Built-up Area). 8. All that piece and parcel of property being the Garage/Car Parking Spaces Nos.30, 31 and 32, Beach Kings Apartment Cooperative Housing Society Ltd., having its address at CTS No. 860, 861/1, 861/2, 861/3 and 861/4, Sy. No.34b, in the Registration District and Sub-District of Mumbai City and Mumbai Suburban, Juhu Tara Road, Juhu (W), Mumbai-400 049, admeasuring 30.65 Sq. Mtrs., Built-up area [i.e., 10,219 sq. mtrs each parking space] along with the Shares issued by the Beach Kings Apartment Cooperative Housing Society Ltd. bearing Share Certificate Nos.88, 112/89 & 90 bearing distinctive Nos. from 436 to 440, from 441 to 445 & from 446 to 450 respectively. Given under my hand and seal of this Tribunal on this 05th day of April, 2024. (ASHU KUMAR) Recovery Officer, DRT-I, Mumbai.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR HOUSING DEVELOPMENT AND INFRASTRUCTURE LIMITED OPERATING IN REAL ESTATE AT MUMBAI METROPOLITAN REGION AND OTHER PARTS OF INDIA (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Regulation Process for Corporate Persons) Regulations, 2016) RELEVANT PARTICULARS 1. Name of the corporate debtor along with PAN/CIN/LLP No. Housing Development and Infrastructure Limited CIN:L70100MH1996PLC101379 PAN: AAACH5443F 2. Address of the registered office 9-01, HDIL Towers, Anant Kanekar Marg, Bandra (East), Mumbai -400051, Maharashtra. 3. URL of website http://www.hdil.in 4. Details of place where majority of fixed assets are located The project Vertical V- Tagore Park Building, is located at Malad, Mumbai. 5. Installed capacity of main products/ services Not Applicable 6. Quantity and value of main products/ services sold in last financial year There is no construction activity in any of the projects of the Corporate Debtor and the work was stalled much before commencement of CIRP. Therefore, there is no sale of units during last financial year. Revenue from operations for the financial year ended 31st March, 2023 is Rs.131.13 lakhs. 7. Number of employees/ workmen 52 (as on 30th November, 2023) 8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: https://hdl.in/investor-relations/corporate-announcements/financial-results/ 9. Eligibility for resolution applicants under section 25(2)(b) of the Code is available at URL: http://www.hdil.in/investor-relations/expression-of-interest/ or email to the RP on eoi@03.hdil@gmail.com 10. Last date for receipt of expression of interest 24th April, 2024 11. Last date for submission of prospective resolution applicants 26th April, 2024 12. Last date for submission of objections to provisional list 1st May, 2024 13. Date of issue of final list of prospective resolution applicants 3rd May, 2024 14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 3rd May, 2024 15. Last date for submission of resolution plans 1st June, 2024 16. Process email id to submit EOI Email: eoi@03.hdil@gmail.com Note: 1. The Resolution Professional further wishes to state and make it amply clear, that no extension in relation to any of the timelines as stated in Form 'G' above shall be granted to any of the PRA(s) and no request for the same shall be entertained. In light of the aforesaid, the PRA(s) are requested to strictly adhere to the abovementioned timelines. 2. The above return of Vertical V- Tagore Park Building, Malad is subject to approval of extension of CIRP time by Hon'ble NCLT. Abhoy Narayan Manudhane IBBI/PA-001/IP-PO0054/2017-2018/10128 AFA No.AA1/10128/02/221223/105249 1221/1204 Maker Chamber V, Jammatal Bajaj Road, Nariman Point, Mumbai - 400021. For Housing Development and Infrastructure Limited Date : 09-04-2024 Place : Mumbai

Abhoy Narayan Manudhane IBBI/PA-001/IP-PO0054/2017-2018/10128 AFA No.AA1/10128/02/221223/105249 1221/1204 Maker Chamber V, Jammatal Bajaj Road, Nariman Point, Mumbai - 400021. For Housing Development and Infrastructure Limited Date : 09-04-2024 Place : Mumbai

JANA SMALL FINANCE BANK (A scheduled commercial bank) Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Regional Branch Office: Modi Plaza, Office No.704/705, Mukund Nagar, Swargate, Opp. Laxminarayan Cinema Hall, Pune-411037. E-AUCTION NOTICE PUBLIC NOTICE FOR SALE THROUGH E-AUCTION UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT (SARFAESI ACT) 2002, READ WITH PROVISO RULE 8(6) & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES 2002. The undersigned as authorised officer of Jana Small Finance Bank Limited has taken possession of the following property in exercise of powers conferred under section 13(4) of the SARFAESI ACT. The Borrower in particular and public at large are informed that online auction (e-auction) of the mortgage property in the below mentioned account for realisation of dues of the Bank will be held on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" on the date as prescribed as here under. Sr. No. Loan Account Number Name of Original Borrower/ Co-Borrower/ Guarantor Date of 13-2 Notice Date of Possession Present Outstanding balance as on 08.04.2024 Date & Time of Inspection of the property Reserve Price in INR Earnest Money Deposit (EMD) in INR Date and Time of E-Auction Last date TIME & Place for submission of Bid 1 30439630000687 1) Uttam Ganpati Gagalwad (Borrower), 2) Jayshri Uttam Gagalwad (Co-Borrower) 06.09.2023 16.11.2023 Rs.4,55,886.57 (Rupees Four Lakh Fifty Five Thousand Eight Hundred Eighty Six and Fifty Seven Paisa Only) 16.04.2024 09:30 AM to 05:00 PM Rs.3,88,000/- (Rupees Three Lakh Eighty Eight Thousand Only) Rs.38,800/- (Rupees Thirty Eight Thousand Eight Hundred Only) 26.04.2024 @ 11.30 AM 25.04.2024, before 05.30 PM Jana Small Finance Bank Ltd., Modi Plaza, Office No.704/705, Mukund Nagar, Swargate, Opp. Laxminarayan Cinema Hall, Pune-411037. Details of Secured Assets: All that piece and parcel of the Immovable Property Being Land Admeasuring 427.5 Sq.ft. being and situate at GPH No.22, at Mouje Mahati, Tq. Mudkhed, Nanded-431806. On or towards: Towards East by: Road, Towards West by: Road, Towards South by: Road, Towards North by: Gangaram. The properties are being held on "AS IS WHERE IS BASIS" & "AS IS WHAT IS BASIS" and the E-Auction will be conducted "On Line". The auction will be conducted through the Bank's approved service provider M/s. 4 Closure at the web portal https://bankauctoins.in & www.foreclosureindia.com. For more information and For details, field, procedure and online training on e-auction, prospective bidders may contact M/s. 4 Closure; Contact Mr. Arjit Kumar Das - Contact Number: 8142000725. Email id: info@bankauctoins.in/arjit@bankauctoins.in. For further details on terms and conditions to take part in e-auction proceedings and for any query relating to property please contact Jana Small Finance Bank authorized officers Mr. Kaushik Bag (Mob No.7019949040), Mr. Ajay Naik (Mob No.9960948687). To the best of knowledge and information of the Authorised Officer, there are no encumbrances on the properties. However the intending bidders should make their own independent inquiries regarding the encumbrances, title of property put on prior to submitting their bid. No conditional bid will be accepted. This is also a notice to the above named Borrowers/ Guarantors/ Mortgagees before the date of auction, failing which the property will be sold and balance dues if any will be recovered with interest and cost. Date: 09.04.2024, Place: Pune Sd/- Authorized Officer, Jana Small Finance Bank Limited

JANA SMALL FINANCE BANK (A scheduled commercial bank) Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Regional Branch Office: Modi Plaza, Office No.704/705, Mukund Nagar, Swargate, Opp. Laxminarayan Cinema Hall, Pune-411037. E-AUCTION NOTICE PUBLIC NOTICE FOR SALE THROUGH E-AUCTION UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT (SARFAESI ACT) 2002, READ WITH PROVISO RULE 8(6) & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES 2002. The undersigned as authorised officer of Jana Small Finance Bank Limited has taken possession of the following property in exercise of powers conferred under section 13(4) of the SARFAESI ACT. The Borrower in particular and public at large are informed that online auction (e-auction) of the mortgage property in the below mentioned account for realisation of dues of the Bank will be held on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" on the date as prescribed as here under. Sr. No. Loan Account Number Name of Original Borrower/ Co-Borrower/ Guarantor Date of 13-2 Notice Date of Possession Present Outstanding balance as on 08.04.2024 Date & Time of Inspection of the property Reserve Price in INR Earnest Money Deposit (EMD) in INR Date and Time of E-Auction Last date TIME & Place for submission of Bid 1 30439630000687 1) Uttam Ganpati Gagalwad (Borrower), 2) Jayshri Uttam Gagalwad (Co-Borrower) 06.09.2023 16.11.2023 Rs.4,55,886.57 (Rupees Four Lakh Fifty Five Thousand Eight Hundred Eighty Six and Fifty Seven Paisa Only) 16.04.2024 09:30 AM to 05:00 PM Rs.3,88,000/- (Rupees Three Lakh Eighty Eight Thousand Only) Rs.38,800/- (Rupees Thirty Eight Thousand Eight Hundred Only) 26.04.2024 @ 11.30 AM 25.04.2024, before 05.30 PM Jana Small Finance Bank Ltd., Modi Plaza, Office No.704/705, Mukund Nagar, Swargate, Opp. Laxminarayan Cinema Hall, Pune-411037. Details of Secured Assets: All that piece and parcel of the Immovable Property Being Land Admeasuring 427.5 Sq.ft. being and situate at GPH No.22, at Mouje Mahati, Tq. Mudkhed, Nanded-431806. On or towards: Towards East by: Road, Towards West by: Road, Towards South by: Road, Towards North by: Gangaram. The properties are being held on "AS IS WHERE IS BASIS" & "AS IS WHAT IS BASIS" and the E-Auction will be conducted "On Line". The auction will be conducted through the Bank's approved service provider M/s. 4 Closure at the web portal https://bankauctoins.in & www.foreclosureindia.com. For more information and For details, field, procedure and online training on e-auction, prospective bidders may contact M/s. 4 Closure; Contact Mr. Arjit Kumar Das - Contact Number: 8142000725. Email id: info@bankauctoins.in/arjit@bankauctoins.in. For further details on terms and conditions to take part in e-auction proceedings and for any query relating to property please contact Jana Small Finance Bank authorized officers Mr. Kaushik Bag (Mob No.7019949040), Mr. Ajay Naik (Mob No.9960948687). To the best of knowledge and information of the Authorised Officer, there are no encumbrances on the properties. However the intending bidders should make their own independent inquiries regarding the encumbrances, title of property put on prior to submitting their bid. No conditional bid will be accepted. This is also a notice to the above named Borrowers/ Guarantors/ Mortgagees before the date of auction, failing which the property will be sold and balance dues if any will be recovered with interest and cost. Date: 09.04.2024, Place: Pune Sd/- Authorized Officer, Jana Small Finance Bank Limited

Format C-7 (for political parties to publish in the newspapers, social media platforms & website of the party) Information regarding individuals with pending criminal cases, who have been selected as candidates, along with the reasons for such selection, as also as to why other individuals without criminal antecedents could not be selected as candidates. (As per the Commission's directions issued in pursuance of the Order dated 13.02.2020 of the Hon'ble Supreme Court in contempt petition(C) no.2192 of 2018 in WP(C) no. 536 of 2011) Name of Political Party : BHARATIYA JANATA PARTY *Name of the Election : GENERAL ELECTION TO LOK SABHA -2024 (HOUSE OF ELECTION) Name of State/UT : MAHARASHTRA (1) Name of the Constituency : 28-MUMBAI NORTH EAST PARLIAMENTARY CONSTITUENCY Name of Candidate : MIHIR CHANDRAKANT KOTECHA Sl. No. Criminal antecedents 1. a. Nature of the offences NIL b. Case no. NIL c. Name of the Court NIL d. Whether charges have been framed or not (Yes/No) NIL e. Date of conviction, if any NIL f. Details of punishment undergone, if any NIL g. Any other information required to be given NIL 2. a. Nature of the offences NIL b. Case no. NIL c. Name of the Court NIL d. Whether charges have been framed or not (Yes/No) NIL e. Date of conviction, if any NIL f. Details of punishment undergone, if any NIL g. Any other information required to be given NIL 3. The reasons for the selection of the candidate. Selection shall be with reference to the qualifications, achievements and merit of the candidate, and not mere "winnability" at the polls (not more than 100 words) NIL 4. Reasons as to why other individuals without criminal antecedents could not be selected as candidates (not more than 100 words) NIL (2) Name of the Constituency : 28-MUMBAI NORTH EAST PARLIAMENTARY CONSTITUENCY Name of the candidate : MIHIR CHANDRAKANT KOTECHA and so on * In the case of election to General Election to Lok Sabha 2024, Maharashtra State mention the election concerned in place of 28-MUMBAI NORTH EAST PARLIAMENTARY CONSTITUENCY (Name of Constituency). Signature of office bearer of the Political Party Name and designation... Chandrashekhar Bawankule President, Bharatiya Janata Party, Maharashtra

PUBLIC NOTICE Take notice that Ms Pervez Merchant of Mumbai Indian inhabitant presently residing at 1001 Sanimdra Setu, Saher Agiarys Lane, 51 D Bhulabhai Desai Road, Mumbai-400026 is intending to sell to our clients and our clients are intending to purchase the immovable premises more particularly described in the schedule hereunder written free all encumbrances. Vide original Agreement dated 21st January 1964 executed between M/s. Vajifdar and Jeejeebhoy premises Development Corporation, the Builder and Mrs. Freni M. Merchant the Purchaser therein the immovable premises more particularly described in schedule hereunder were purchased. Mrs. Freni Merchant died intestate on 3.10.1978 leaving behind her husband as her only surviving legal heir. Thereafter the share certificate came to be transferred in the name of her husband Mr. M.A. Merchant. By and under a Gift Deed dated 11th January 1984 executed by Mr. M.A. Merchant out of natural love and affection, he gifted the immovable premises described in schedule hereunder in favor of Ms Pervez V. Merchant. The share certificate accordingly stood transferred in the name of Ms Pervez V. Merchant under the date of transfer dated 11-12-1984. Accordingly the present immovable premises stands in the name of Ms Pervez V. Merchant as on date. Any person having any claims or right in respect of the said property by way of inheritance, share, sale, mortgage, lease, lien, license, gift, possession, of original title deed or encumbrances howsoever or otherwise is hereby required to intimate in writing to the undersigned within 14 days from the date of this publication of this notice of any such claim if any with all supporting certified documents at the address M/s. L. C. Tolat & Co., Advocates & Solicitors, Yashwant Chambers, 2nd Floor, 18B, Bharucha Marg, Fort, Mumbai-400023 failing which the transaction shall be completed without reference to such claims and the claims if any of such person shall be treated as waived and not binding on our client. Sd/- M/s. L. C. Tolat & Co. Advocates & Solicitors

PUBLIC NOTICE PUBLIC NOTICE is hereby given by us on behalf of our Client, Mr. Jackie Deepak Chugani. Our Client had entered into a Partnership Agreement dated 9th January, 2023 executed between one Mr. Prakash Hotchand Bhatia and our Client, Mr. Jackie Deepak Chugani ("Said Partners") in the name and style of Partnership firm "UNIVERSE VILLAS LLP", ("Said Partnership Firm") having its registered address at 1801, Tower 2, Challenger C.H.S., Thakur Village, Kandivali (East), Mumbai - 400 101. Our Client does intend to hereby give notice to all concerned and the public at large that disputes have arisen between the Said Partners of the Said Partnership Firm, and our Client has initiated arbitration proceedings for the reliefs as mentioned therein before the Honorable Bombay High Court, against "Universe Villas LLP" and one of its Partners, Mr. Prakash Hotchand Bhatia, inter alia, for securing the financial/monetary claim of our Client, Mr. Jackie Deepak Chugani in the moveable/immovable and/or tangible/intangible assets of the said "Universe Villas LLP". We state that, one of the Partners of Universe Villas LLP, Mr. Prakash Hotchand Bhatia, has been conducting the business entirely on the Capital Contribution of our Client. We further state that, by invoking arbitration proceedings, we have sought various reliefs against Mr. Prakash Hotchand Bhatia including securing the claim of our Client in the assets of "Universe Villas LLP" and state that during the pendency of the arbitration proceedings, the properties mentioned in the schedule herein cannot be transferred and/or any third party rights of any nature cannot be created during the pendency of the arbitration proceedings till execution of the award, so as to secure our Client's rights in all manner under any order/deed/award which may be passed therein, except under the authority of or by such Tribunal/Court and on such terms as it may impose. Kindly note that any person/individual/organization/company, etc. undertaking and/or proceeding with any transaction (written/oral) or dealing into any such transactions and/or documentation of any nature/terms with the said "Universe Villas LLP" and/or one of its Partners, Mr. Prakash Hotchand Bhatia, in respect of the said scheduled property, would be doing so at its own risk/expense as to the consequences thereof and that our Client would not be liable for the same in any manner whatsoever, if the arbitration award is passed successfully in our Client's favour. Such transaction (if any) in respect of the aforesaid shall not be binding upon our Client. Furthermore, our Client reserves his rights to initiate any proceedings or undertake any action against any such third party as may be advised, to protect his interest and shall contest the same as per provisions of law in the appropriate court of law. SCHEDULE Name and Description of the immovable property/ asset in which our Client has a claim. Court in which the Arbitration Proceeding is instituted and pending including the nature and title of the proceedings and name of the Parties. 1. Villa/ Bungalow No.11, "Lotus Garden", Plot Nos. 34 to 47, Gut No. 284, Taluka Igalpur, District Nashik. IN THE HIGH COURT OF JUDICATURE AT BOMBAY O.C.C.J 2. Villa 34, Montage Greens, old Survey No. 19, Hissa No.8, New Survey No. 37, Hissa No.8, new Village Pokharkarwadi (old village Kashele), Taluka Karjat, District Raigad. Comm. Arbitration Petition No. (L) 12134 of 2024. Jackie Deepak Chugani ... Petitioner Versus Universe Villas LLP & Ors. ... Respondents Sd/- Kadam & Company Advocates

PUBLIC NOTICE (For immovable property) Rule 8(1) Whereas, The undersigned being the Authorised Officer of IFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IFL HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, a Demand Notice was issued by the Authorised Officer of the company to the borrowers / co-borrowers mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described in the below mentioned account for realisation of dues of the Bank on the 05th day of April of the year 2024. The borrower/secured debtor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India of Rs. 2004211.00/- (Rupees Twenty Lakh Four Thousand Two Hundred and Eleven Only) on 02.11.2023 plus interest accrued or accruing thereon within 60 days from the date of receipt of the said notice. The borrower's attention is invited to the provisions of sub-section (8) of section 13 of the Act. If the borrower clears the dues of the "IFL HFL" together with all costs, charges and expenses incurred, in any time before the date fixed for sale or transfer, the said secured assets shall not be sold or transferred by "IFL HFL" and no further step shall be taken by "IFL HFL" for transfer or sale of the secured assets. Name of the Borrower/ Branch Description of secured asset (immovable property) Total Outstanding Dues (Rs.) Date of Demand Notice Date of Possession Mr. Anil Vallabh Solanki Mrs. Shweta Sureshbhai Solanki Hinal Ladies Tailors And Garments (Project No. IL10152432) All that piece and parcel of Flat no.001, Ground floor, Building known as AAI RENUKA Apartment, Society known as AAI RENUKA Co-op Hsg Soc Ltd, Old S.no.340 Hissa no.28, New S.no.88 Hissa no.28, Situated at Village Shivajinagar Taluka Kalyan, Dombivili(West), District Thane, 421202 Area Admeasuring (IN SQ. FT.): Property Type: Built Up Area, Carpet Area Property Area: 320.00, 225.00 Rs. 2004211.00/- (Rupees Twenty Lakh Four Thousand Two Hundred and Eleven Only) 13-Jan-2024 04-April-2024 For further details please contact to Authorised Officer at Branch Office: IFL Home, Sun Intolach Park Road No. 16V, Plot No.B-23, The Gardens Corporate Office, Plot No.86, Phase-IV, Udoy Vihar, Place: Thane Date: 09/04/2024 Sd/- Authorised Officer, For IFL Home Finance Limited

POSSSESSION NOTICE - (for immovable property) Rule 8(1) Whereas, The undersigned being the Authorised Officer of IFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IFL HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, a Demand Notice was issued by the Authorised Officer of the company to the borrowers / co-borrowers mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described in the below mentioned account for realisation of dues of the Bank on the 05th day of April of the year 2024. The borrower/secured debtor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India of Rs. 2004211.00/- (Rupees Twenty Lakh Four Thousand Two Hundred and Eleven Only) on 02.11.2023 plus interest accrued or accruing thereon within 60 days from the date of receipt of the said notice. The borrower's attention is invited to the provisions of sub-section (8) of section 13 of the Act. If the borrower clears the dues of the "IFL HFL" together with all costs, charges and expenses incurred, in any time before the date fixed for sale or transfer, the said secured assets shall not be sold or transferred by "IFL HFL" and no further step shall be taken by "IFL HFL" for transfer or sale of the secured assets. Name of the Borrower/ Branch Description of secured asset (immovable property) Total Outstanding Dues (Rs.) Date of Demand Notice Date of Possession Mr. Anil Vallabh Solanki Mrs. Shweta Sureshbhai Solanki Hinal Ladies Tailors And Garments (Project No. IL10152432) All that piece and parcel of Flat no.001, Ground floor, Building known as AAI RENUKA Apartment, Society known as AAI RENUKA Co-op Hsg Soc Ltd, Old S.no.340 Hissa no.28, New S.no.88 Hissa no.28, Situated at Village Shivajinagar Taluka Kalyan, Dombivili(West), District Thane, 421202 Area Admeasuring (IN SQ. FT.): Property Type: Built Up Area, Carpet Area Property Area: 320.00, 225.00 Rs. 2004211.00/- (Rupees Twenty Lakh Four Thousand Two Hundred and Eleven Only) 13-Jan-2024 04-April-2024 For further details please contact to Authorised Officer at Branch Office: IFL Home, Sun Intolach Park Road No. 16V, Plot No.B-23, The Gardens Corporate Office, Plot No.86, Phase-IV, Udoy Vihar, Place: Thane Date: 09/04/2024 Sd/- Authorised Officer, For IFL Home Finance Limited

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